

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-1159(PB)/2019**

**IN THE MATTER OF:**

Diyansh Partham Infracon Pvt. Ltd.

..... Petitioners/Applicant

v.

Dwarika Info Pvt. Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Virender Goswami, Ms. Soni Singh, Mr. Shamik Saha, Advs.

For the Respondent

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 27.05.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 27.05.2019.

SdL

**(M.M.KUMAR)**  
**PRESIDENT**

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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**